

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 4373
TO BE ANSWERED ON 30TH MARCH, 2022**

CYBER APPELLATE TRIBUNAL

4373. SHRI RAJBAHADUR SINGH:
SHRI CHANDRA PRAKASH JOSHI:
SHRI SANGAM LAL GUPTA:
SHRI MAHENDRA SINGH SOLANKY:
SHRI MANOJ TIWARI:
SHRI BRIJBHUSHAN SHARAN SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of the number of cases brought to the notice of the Cyber Appellate Tribunal and the orders passed during the last three years;
- (b) whether the Government plans to act on the recommendation of the Standing Committee to have more than one Bench of the Tribunal, if so, the details thereof; and
- (c) whether any plan is proposed to increase the number of benches for speedy disposal of such cases and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) Through the Finance Act 2017(7 of 2017), Telecom Disputes Settlement and Appellate Tribunal (TDSAT) was vested with powers to act as Appellate Tribunal under the Information Technology Act, 2000. The details of number of cases are as under:

Year	Opening balance/Pendency	Fresh cases filed during the year	Final Disposal of cases during the year	Closing balance/pendency
2022 (as on 16.03.2022)	96	0	2	94
2021	89	9	2	96
2020	78	11	0	89
2019	53	34	9	78

(b) & (c) There is no plan to increase the number of benches of TDSAT at this stage.
